

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 9105 OF 2013**

MRITUNJAY SHARMA

....APPELLANT

VERSUS

COMMISSIONER OF INCOME TAX, AGRA

....RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Ld. Registrar's Court on 30th October, 2015, when he was pleased to pass the following order:-

"Appellant shall pay the deficit Court fee as a last chance within a period of four weeks.

List again on 19th January, 2016."

It is further submitted that Counsel for the Appellant has not filed deficit Court fee of Rs. 1,750/- so far.

The matter above-mentioned is listed before the Ld. Registrar Court for Order.

DATED THIS THE 15TH DAY OF JANUARY, 2016.

ASSISTANT REGISTRAR

Copy to:-

Ms. Aparna Jha, Advocate

Mts. Anil Katiyar, Advocate

ASSISTANT REGISTRAR